

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.66/94

Monday this the 24th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G.Madhavan Pillai,
Extra Departmental Branch Postmaster,
Andoor. .. Applicant

By Advocate Ms.Bineetha rep.Mr.O.V.Radhakrishnan

vs.

1. Senior Superintendent of Post Offices,
Kollam Division, Kollam.
2. Sub Divisional Inspector of Post Offices,
Kottarakkara Sub Division, Kottarakkara. .. Respondents

By Advocate Mr.S.Krishnamurthy, ACGSC

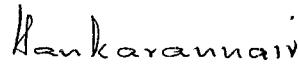
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant, a provisional Extra Departmental Agent prays that his services may not be terminated, pending regular appointment. Standing Counsel appearing on notice submitted that the regular incumbent is 'put off' duty, pending disciplinary proceedings. The Department may take appropriate action either to bring back the regular hand or to terminate his service, depending upon the facts of the case and outcome of the disciplinary proceedings. Till such time, applicant will be allowed to function as Extra Departmental Branch Postmaster in the light of the principles enunciated in State of Haryana & others vs. Piara Singh and others(1992 (4) S.C.C.118) and Karnataka State Private College Lecturers Association vs. State of Karnataka and others, (1992(2) SCC 29). The application is allowed as aforesaid. No costs.

Dated the 24th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN